

MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO. **52/AM12**
SCHEDULED TO BE HELD ON 28.03.2012
(HELD ON 27.03.2012)
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, JOINT DGFT

Meeting No. **52/87-NC-7/2011** of **NORMS COMMITTEE (NC-7)** dealing with 'Plastic & Rubber Products' **scheduled to be held on 28.03.2012 (held on 27.03.2012)** under the Chairmanship of Dr. L.B. Singhal, Jt. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri A.K. Aggarwal, Addl. Industrial Adviser, D/o C&PC
- 2) Shri S.S.Bose, Senior Development Officer, DIPP
- 3) Shri Krishan Kumar, Deputy DGFT and Convener

2. Committee confirmed Minutes of NC Meeting No. **50/AM12 held on 14.03.2012 and 51/AM12 held on 23.03.2012.**
3. Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures.

MANUAL CASES

Case No. A-252	NC No.: 52/AM12 Dated: 27.03.2012	HQ F. No. 01/87/162/00185/AM12/DES-VII	Status: Deferred
-----------------------	--	---	-----------------------------------

Request: Higher quantity of Import Item No. 4 mentioned at SION H-278.

Decision: Plastic Export Promotion Council (PEPC) was requested to furnish All Industry Data vide letter dated 17.02.2012. Reply still awaited from PEPC. Hence, it was decided to issue a Reminder to PEPC giving 15 days time for submission of information.

Deferred for four weeks.

Case No. A-253	NC No.: 52/AM12 Dated: 27.03.2012	Status: Deferred
DIAB CORE MATERIALS PVT. LTD.		
Hqrs. File No.	RLA File No.	Licence No. & Date
01/87/50/197/AM11/DES-VII	04/24/40/127/AM11	0410116566 dated 24.08.2010
01/87/50/205/AM11/DES-VII	04/24/40/144/AM11	0410116984 dated 06.09.2010
01/87/50/206/AM11/DES-VII	04/24/40/152/AM11	0410116993 dated 06.09.2010
01/87/50/198/AM11/DES-VII	04/24/40/125/AM11	0410116567 dated 24.08.2010
01/87/50/521/AM11/DES-VII	04/24/40/339/AM11	0410122663 dated 21.03.2011

Request: Review of NC's decision taken by NC in its Meeting No. 10/AM12
against five advance authorizations.

held on 08.06.2011

Decision: A D/L was issued to firm from DGFT on 09.01.2012. This was followed by reminder on 31.01.2012 giving 15 days time for submission of information. In response to above D/L, the firm vide letter dated 28.02.2012 had submitted its reply, a copy of which was forwarded to D/o C&PC on 07.03.2012. Comments of D/o C&PC are awaited. It was also decided to write a letter / Office Memorandum to D/o C&PC giving following details:

- (i) Details of all Representation / pending online cases.
- (ii) Problems being faced in fixation / revision of adhoc norms.
- (iii) Forwarding copies to D/o C&PC of all replies received from the firm and
- (iv) Suggesting a Field visit of the firm's factory, in case, D/o C&PC is not in a position to finalise norms on the basis of available information. In that case, a Sub-Committee may be constituted comprising of Shri A.K. Aggarwal, Addl. Industrial Advisor, D/o C&PC and Shri Krishan Kumar, Dy. DGFT & Convener, NC-7.

Deferred for three weeks.

Case No. A-254	NC No.: 52/AM12 Dated: 27.03.2012	Status: Deferred
DIAB CORE MATERIALS PVT. LTD.		
Hqrs. File No.	RLA File No.	Licence No. & Date
01/87/50/244/AM10/DES-VII	04/24/40/88/AM10	0410108652 dated 19.10.2009
01/87/50/534/AM11/DES-VII	04/24/40/353/AM11	0410122928 dated 25.03.2011
01/87/50/62/AM12/DES-VII	04/24/40/56/AM12	0410124442 dated 27.05.2011

Request: Enhancement in the quantity of Import Items.

Decision: A D/L was issued to firm from DGFT on 09.01.2012. This was followed by reminder on 31.01.2012 giving 15 days time for submission of information. In response to above D/L, the firm vide letter dated 28.02.2012 had submitted its reply, a copy of which was forwarded to D/o C&PC on 07.03.2012. Comments of D/o C&PC are awaited. Minutes recorded as per Case No. A – 253 also refer.

Deferred for three weeks.

Decision: A copy of representation of firm has been forwarded to D/o C&PC on 15.02.2012. Comments of D/o C&PC are awaited.

Deferred for three weeks.

Case No. A-257	ELKAY CHEMICALS PVT. LTD.	HQ F. No. 01/87/050/00187/AM12/DES-VII	Status: Deferred
NC No.: 52/AM12 Dated: 27.03.2012	Adv. Lic. No. 3110049143 dated 11.07.2011	RLA F. No. 31/24/040/00216/AM11	

Request: Fixation of adhoc norms for the export product “Silicone Emulsion”.

Decision: A copy of representation of firm has been forwarded to D/o C&PC on 29.02.2012. Comments of D/o C&PC are awaited.

Deferred for three weeks.

Case No. A-258	(i) M/s Commercial Syn-Bags Limited, Indore (ii) M/s Flexituff International Limited, Pithampur (iii) M/s Kanpur Plastipack Limited, Kanpur (iv) M/s Jumbo Bag Limited, Chennai (v) M/s Big Bags International Pvt. Limited, Bangalore	Status: Deferred
NC No.: 52/AM12 Dated: 27.03.2012	HQ F. No.	

NC No.: 52/AM12 Dated:
27.03.2012

Adv. Lic. No.
0310549839 dated 09.12.2009

RLA F. No.
03/95/040/00459/AM10

Request: **Amendment in the description of Export Product and Import Items No. 1 and 2.**

Decision: A copy of representation was forwarded to D/o C&PC on 08.12.2011. Further as per the request of the Representative of D/o C&PC, a copy of 4.7 application was forwarded to D/o C&PC on 27.01.2012. However, Technical Representative of D/o C&PC stated that they have neither received representation of firm nor the 4.7 application. Hence, it was decided to again forward a copy of representation of firm alongwith a copy of 4.7 application.

Deferred for two weeks.

Case No. A-261	NC No.: 52/AM12 Dated: 27.03.2012	Status: Deferred
SOLVAY SPECIALITIES INDIA PVT. LTD.		
Hqrs. File No.	RLA File No.	Licence No. & Date
01/87/162/282/AM12/DES-VII	03/95/40/58/AM12	0310637601 dated 21.06.2011
01/87/162/283/AM12/DES-VII	03/95/40/56/AM12	0310637554 dated 21.06.2011
01/87/162/285/AM12/DES-VII	03/95/40/57/AM12	0310638215 dated 23.06.2011

Request: **Fixation of adhoc norms for the export product “Poly Ether Ether Ketone”.**

Decision: A copy of each of all representation of firm has been forwarded to D/o C&PC on 13.03.2012. Comments of D/o C&PC are awaited.

Deferred for three weeks.

ONLINE CASES

1	Case No.:23/15/87-ALC1/2011	Party Name:ZAHONERO INDIA PRIVATE LIMITED	Meet No/Date:52/87-ALC1/2011 27.03.2012	Status: Deferred
	HQ File :01/87/050/00124/AM12/	RLA File :05/24/040/00118/AM12/	Lic.No/Date:0510295759 05.07.2011	Defer Date:18.04.2012
	Decision: A D/L No. 46011/82/2011-PC.II dated 02.01.2012 was issued by D/o C&PC to firm. This was followed by reminders from DGFT on 24.01.2012 and 27.02.2012 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

2	Case No.:8/19/87-ALC1/2011	Party Name:DIAB CORE MATERIALS PRIVATE LIMITED	Meet No/Date:52/87-ALC1/2011 27.03.2012	Status: Deferred
	HQ File :01/87/050/00163/AM12/	RLA File :04/24/040/00123/AM12/	Lic.No/Date:0410126763 03.08.2011	Defer Date:18.04.2012
	Decision: A copy of reply received from firm has been forwarded to D/o C&PC 07.03.2012. Comments of D/o C&PC are awaited. Minutes recorded as per Case No. A – 253 also refer.			

3	Case No.:3/24/87-ALC1/2011	Party Name:NEXGEN FLUOROPOLYMERS PVT. LTD	Meet No/Date:52/87-ALC1/2011 27.03.2012	Status: Deferred
	HQ File :01/87/050/00194/AM12/	RLA File :05/24/040/00171/AM12/	Lic.No/Date:0510299303 11.08.2011	Defer Date:18.04.2012
	Decision: A copy of reply received from firm has been forwarded to D/o C&PC 05.03.2012. Comments of D/o C&PC are awaited.			

	Case No.:1/28/87-ALC1/2011	Party Name:POLYSIL IRRIGATION SYSTEMS PVT. LTD.	Meet No/Date:52/87-ALC1/2011 27.03.2012	Status: Deferred
	HQ File :01/87/050/00226/AM12/	RLA File :03/95/040/00258/AM12/	Lic.No/Date:0310650131	Defer Date:18.04.2012

4		24.08.2011	
	Decision: A copy of reply received from firm has been forwarded to D/o C&PC 12.03.2012. Comments of D/o C&PC are awaited.		

5	Case No.:1/31/87-ALC1/2011	Party Name:D. R. COATS INK & RESINS PVT. LTD.	Meet No/Date:52/87-ALC1/2011 27.03.2012	Status: Deferred
	HQ File :01/87/050/00236/AM12/	RLA File :03/94/040/00447/AM12/	Lic.No/Date:0310653243 13.09.2011	Defer Date:18.04.2012
	Decision: A copy of reply received from firm has been forwarded to D/o C&PC 06.03.2012. Comments of D/o C&PC are awaited.			

6	Case No.:6/30/87-ALC1/2011	Party Name:BILCARE LIMITED	Meet No/Date:52/87-ALC1/2011 27.03.2012	Status: Deferred
	HQ File :01/87/050/00232/AM12/	RLA File :31/83/040/00131/AM12/	Lic.No/Date:3110050878 07.10.2011	Defer Date:18.04.2012
	Decision: A copy of reply received from firm has been forwarded to D/o C&PC 14.03.2012. Comments of D/o C&PC are awaited.			

7	Case No.:4/36/87-ALC1/2011	Party Name:COSMO FILMS LTD	Meet No/Date:52/87-ALC1/2011 27.03.2012	Status: Deferred
	HQ File :01/87/050/00272/AM12/	RLA File :03/94/040/00582/AM12/	Lic.No/Date:0310659828 14.10.2011	Defer Date:18.04.2012
	Decision: A D/L No. 46011/17/2004-PC.II dated 26.12.2011 was issued by D/o C&PC to firm. This was followed by reminder from DGFT on 20.01.2012 and 22.02.2012 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

8	Case No.:5/36/87-ALC1/2011	Party Name:JAIN IRRIGATION SYSTEMS LTD.	Meet No/Date:52/87-ALC1/2011 27.03.2012	Status: Deferred
	HQ File :01/87/050/00273/AM12/	RLA File :03/94/040/00626/AM12/	Lic.No/Date:0310660126 17.10.2011	Defer Date:11.04.2012
	Decision: A copy of reply received from firm has been forwarded to D/o C&PC 24.02.2012. Comments of D/o C&PC are awaited.			

9	Case No.:2/34/87-ALC1/2011	Party Name:WEILBURGER COATINGS (INDIA) PRIVATE LIMITED	Meet No/Date:52/87-ALC1/2011 27.03.2012	Status: Deferred
	HQ File :01/87/050/00252/AM12/	RLA File :02/24/040/00039/AM12/	Lic.No/Date:0210168301 31.10.2011	Defer Date:18.04.2012
	Decision: A copy of reply received from firm has been forwarded to D/o C&PC 21.02.2012. Comments of D/o C&PC are awaited.			

10	Case No.:3/34/87-ALC1/2011	Party Name:WEILBURGER COATINGS (INDIA) PRIVATE LIMITED	Meet No/Date:52/87-ALC1/2011 27.03.2012	Status: Deferred
	HQ File :01/87/050/00253/AM12/	RLA File :02/24/040/00074/AM12/	Lic.No/Date:0210168300 31.10.2011	Defer Date:18.04.2012
	Decision: A copy of reply received from firm has been forwarded to D/o C&PC 21.02.2012. Comments of D/o C&PC are awaited.			

11	Case No.:6/36/87-ALC1/2011	Party Name:SPECIALITY POLYMERS PVT. LTD., NO.1, NAVARANG	Meet No/Date:52/87-ALC1/2011 27.03.2012	Status: Deferred
	HQ File :01/87/050/00274/AM12/	RLA File :03/95/040/00581/AM12/	Lic.No/Date:0310663928 08.11.2011	Defer Date:18.04.2012

Decision: A copy of reply received from firm has been forwarded to D/o C&PC 27.02.2012. Comments of D/o C&PC are awaited.

12	Case No.:10/38/87-ALC1/2011	Party Name:AKSH TECHNOLOGIES LTD.((A WHOLLY OWNED SUBSIDIARY	Meet No/Date:52/87-ALC1/2011 27.03.2012	Status: Deferred
	HQ File :01/87/050/00286/AM12/	RLA File :05/23/040/00313/AM12/	Lic.No/Date:0510308166 16.11.2011	Defer Date:11.04.2012
	Decision: A copy of reply received from firm has been forwarded to D/o C&PC 24.02.2012. Comments of D/o C&PC are awaited.			

13	Case No.:1/46/87-ALC1/2011	Party Name:DODIA ESTABLISHMENT	Meet No/Date:52/87-ALC1/2011 27.03.2012	Status: Deferred
	HQ File :01/87/050/00364/AM12/	RLA File :03/94/040/00736/AM12/	Lic.No/Date:0310665681 17.11.2011	Defer Date:11.04.2012
	Decision: A copy of application has been forwarded to D/o C&PC 13.02.2012. Comments of D/o C&PC are awaited.			

14	Case No.:14/47/87-ALC1/2011	Party Name:MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date:52/87-ALC1/2011 27.03.2012	Status: Deferred
	HQ File :01/87/050/00395/AM12/	RLA File :09/24/040/00321/AM12/	Lic.No/Date:0910049804 22.11.2011	Defer Date:18.04.2012
	Decision: A copy of application has been forwarded to D/o C&PC 16.02.2012. Comments of D/o C&PC are awaited.			

15	Case No.:17/46/87-ALC1/2011	Party Name:MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date:52/87-ALC1/2011 27.03.2012	Status: Deferred
	HQ File :01/87/050/00380/AM12/	RLA File :09/24/040/00322/AM12/	Lic.No/Date:0910049904 24.11.2011	Defer Date:18.04.2012
	Decision: A D/L No. 46011/22/2012-PC.II dated 16.03.2012 was issued by D/o C&PC to firm. It was decided by the			

Committee to issue a Reminder to firm giving 15 days time for submission of information.

16	Case No.:16/41/87-ALC1/2011	Party Name:RAJSHA CHEMICALS PVT.LTD,	Meet No/Date:52/87-ALC1/2011 27.03.2012	Status: Deferred
	HQ File :01/87/050/00325/AM12/	RLA File :34/24/040/00124/AM12/	Lic.No/Date:3410032343 29.11.2011	Defer Date:18.04.2012
	Decision: A copy of reply received from firm has been forwarded to D/o C&PC 21.03.2012. Comments of D/o C&PC are awaited.			

17	Case No.:17/41/87-ALC1/2011	Party Name:RAJSHA CHEMICALS PVT.LTD,	Meet No/Date:52/87-ALC1/2011 27.03.2012	Status: Deferred
	HQ File :01/87/050/00326/AM12/	RLA File :34/24/040/00125/AM12/	Lic.No/Date:3410032344 29.11.2011	Defer Date:18.04.2012
	Decision: A copy of reply received from firm has been forwarded to D/o C&PC 21.03.2012. Comments of D/o C&PC are awaited.			

	Case No.:10/47/87-ALC1/2011	Party Name:NITREX CHEMICALS INDIA LTD.,	Meet No/Date:52/87-ALC1/2011 27.03.2012	Status: Approved
	HQ File :01/87/050/00391/AM12/	RLA File :05/24/040/00299/AM12/	Lic.No/Date:0510309679 29.11.2011	Defer Date:
	Application: Request is for adhoc norms for following:			

FOB (in Currency of

18

Sl.No.	ITCHS Code	EXPORT ITEM			Qty	UOM	FOB/FOR (Rs.)	FOB (in currency of realisation)
1	39122029	62/0- Industrial Nitrocellulose containing Di Butyl Phthalate (DBP)			500.000	M.T	106000000.00	2072336.00 US\$
						Total	106,000,000.00	2,072,336.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	29173910	Di Butyl Phthalate	100.000	M.T	8800000.00	172043.00 US\$	Value & Qty
				Total	8,800,000.00	172,043.00	

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 14/87-ALC1/2011 dated 06.07.2011, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Industrial Nitrocellulose containing 20+/- 1% Di Butyl Phthalate	1 MT	Di Butyl Phthalate	0.20 MT

19

Case No.: 15/39/87-ALC1/2011	Party Name:TAG CHEMICALS INDIA PVT LTD,	Meet No/Date:52/87-ALC1/2011 27.03.2012	Status: Deferred
HQ File :01/87/050/00303/AM12/	RLA File :53/24/040/00009/AM12/	Lic.No/Date:5310014263 02.12.2011	Defer Date:18.04.2012
Decision: A copy of reply received from firm has been forwarded to D/o C&PC 15.03.2012. Comments of D/o C&PC are awaited.			

20	Case No.:6/41/87-ALC1/2011	Party Name:JELENTA POLYTRADERS PRIVATE LIMITED	Meet No/Date:52/87-ALC1/2011 27.03.2012	Status: Deferred
	HQ File :01/87/050/00315/AM12/	RLA File :02/24/040/00154/AM12/	Lic.No/Date:0210170696 13.12.2011	Defer Date:11.04.2012
Decision: A copy of application has been forwarded to D/o C&PC on 06.01.2012. Comments of D/o C&PC are awaited.				

21	Case No.:2/43/87-ALC1/2011	Party Name:TESA TAPES (INDIA)PVT. LTD.	Meet No/Date:52/87-ALC1/2011 27.03.2012	Status: Deferred
	HQ File :01/87/050/00330/AM12/	RLA File :03/95/040/00754/AM12/	Lic.No/Date:0310671525 19.12.2011	Defer Date:11.04.2012
Decision: A copy of application has been forwarded to D/o C&PC on 24.01.2012. Comments of D/o C&PC are awaited.				

22	Case No.:3/43/87-ALC1/2011	Party Name:TESA TAPES (INDIA)PVT. LTD.	Meet No/Date:52/87-ALC1/2011 27.03.2012	Status: Deferred
	HQ File :01/87/050/00331/AM12/	RLA File :03/95/040/00752/AM12/	Lic.No/Date:0310671531 19.12.2011	Defer Date:11.04.2012
Decision: A copy of application has been forwarded to D/o C&PC on 24.01.2012. Comments of D/o C&PC are awaited.				

23	Case No.:11/47/87-ALC1/2011	Party Name:SWASTIK POLYMERS	Meet No/Date:52/87-ALC1/2011 27.03.2012	Status: Deferred
	HQ File :01/87/050/00392/AM12/	RLA File :05/24/040/00320/AM12/	Lic.No/Date:0510311885 20.12.2011	Defer Date:11.04.2012
Decision: A copy of application has been forwarded to D/o C&PC on 16.02.2012. Comments of D/o C&PC are awaited.				

24	Case No.:12/47/87-ALC1/2011	Party Name:SWASTIK POLYMERS	Meet No/Date:52/87-ALC1/2011 27.03.2012	Status: Deferred
	HQ File :01/87/050/00393/AM12/	RLA File :05/24/040/00331/AM12/	Lic.No/Date:0510311889 20.12.2011	Defer Date:11.04.2012

Decision: A copy of application has been forwarded to D/o C&PC on 16.02.2012. Comments of D/o C&PC are awaited.

25	Case No.:14/43/87-ALC1/2011	Party Name:DIAB CORE MATERIALS PRIVATE LIMITED	Meet No/Date:52/87-ALC1/2011 27.03.2012	Status: Deferred
	HQ File :01/87/050/00342/AM12/	RLA File :04/24/040/00261/AM12/	Lic.No/Date:0410132364 30.12.2011	Defer Date:18.04.2012
	Decision: A D/L was issued to firm by DGFT on 17.02.2012 giving 15 days time for submission of information. Reply awaited from the firm. Minutes recorded as per Case No. A – 253 also refer.			

26	Case No.:1/45/87-ALC1/2011	Party Name:WACKER METROARK CHEMICALS PVT LTD.	Meet No/Date:52/87-ALC1/2011 27.03.2012	Status: Deferred
	HQ File :01/87/050/00352/AM12/	RLA File :02/24/040/00179/AM12/	Lic.No/Date:0210171929 05.01.2012	Defer Date:18.04.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 27.02.2012. Comments of D/o C&PC are awaited.			

27	Case No.:5/45/87-ALC1/2011	Party Name:EPP COMPOSITES PVT. LTD.,	Meet No/Date:52/87-ALC1/2011 27.03.2012	Status: Deferred
	HQ File :01/87/050/00356/AM12/	RLA File :24/24/040/00015/AM12/	Lic.No/Date:2410035255 12.01.2012	Defer Date:18.04.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 27.02.2012. Comments of D/o C&PC are awaited.			

28	Case No.:15/46/87-ALC1/2011	Party Name:SABIC INNOVATIVE PLASTICS INDIA P LTD	Meet No/Date:52/87-ALC1/2011 27.03.2012	Status: Deferred
	HQ File :01/87/050/00378/AM12/	RLA File :34/24/040/00041/AM12/	Lic.No/Date:3410032934 12.01.2012	Defer Date:18.04.2012
	Decision: A D/L No. 46011/25/2012-PC.II dated 16.03.2012 was issued by D/o C&PC to firm. It was decided by the			

Committee to issue a Reminder to firm giving 15 days time for submission of information.

29	Case No.:11/46/87-ALC1/2011	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:52/87-ALC1/2011 27.03.2012	Status: Deferred
	HQ File :01/87/050/00374/AM12/	RLA File :03/94/040/00903/AM12/	Lic.No/Date:0310676624 13.01.2012	Defer Date:18.04.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 08.02.2012. Comments of D/o C&PC are awaited.			

30	Case No.:2/46/87-ALC1/2011	Party Name:SIEMENS LTD	Meet No/Date:52/87-ALC1/2011 27.03.2012	Status: Deferred
	HQ File :01/87/050/00365/AM12/	RLA File :03/95/040/00865/AM12/	Lic.No/Date:0310676945 16.01.2012	Defer Date:18.04.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 08.02.2012. Comments of D/o C&PC are awaited.			

31	Case No.:18/46/87-ALC1/2011	Party Name:ESSEN SPECIALITY FILMS PVT.LTD.,	Meet No/Date:52/87-ALC1/2011 27.03.2012	Status: Deferred
	HQ File :01/87/050/00381/AM12/	RLA File :24/24/040/00016/AM12/	Lic.No/Date:2410035264 16.01.2012	Defer Date:18.04.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 08.02.2012. Comments of D/o C&PC are awaited.			

32	Case No.:4/46/87-ALC1/2011	Party Name:SRF LIMITED	Meet No/Date:52/87-ALC1/2011 27.03.2012	Status: Deferred
	HQ File :01/87/050/00367/AM12/	RLA File :04/24/040/00289/AM11/	Lic.No/Date:0410132914 19.01.2012	Defer Date:18.04.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 08.02.2012. Comments of D/o C&PC are awaited.			

33	Case No.:5/46/87-ALC1/2011	Party Name:SRF LIMITED	Meet No/Date:52/87-ALC1/2011 27.03.2012	Status: Deferred
	HQ File :01/87/050/00368/AM12/	RLA File :04/24/040/00314/AM11/	Lic.No/Date:0410132916 19.01.2012	Defer Date:18.04.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 08.02.2012. Comments of D/o C&PC are awaited.			

34	Case No.:6/46/87-ALC1/2011	Party Name:SRF LIMITED	Meet No/Date:52/87-ALC1/2011 27.03.2012	Status: Deferred
	HQ File :01/87/050/00369/AM12/	RLA File :04/24/040/00362/AM11/	Lic.No/Date:0410132909 19.01.2012	Defer Date:18.04.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 08.02.2012. Comments of D/o C&PC are awaited.			

	Case No.:8/46/87-ALC1/2011		Party Name:KALPENA INDUSTRIES LIMITED,		Meet No/Date:52/87-ALC1/2011 27.03.2012		Status: Approved																												
	HQ File :01/87/050/00371/AM12/		RLA File :02/24/040/00194/AM12/		Lic.No/Date:0210172681 19.01.2012		Defer Date:																												
	Application: Request is for adhoc norms for following: <table><tr><th>Sl.No.</th><th>ITCHS Code</th><th>EXPORT ITEM</th><th>Qty</th><th>UOM</th><th>FOB/FOR (Rs.)</th><th>FOB (in Currency of realisation)</th></tr><tr><td>1</td><td>39029000</td><td>63/0- PP COMPOUND (Containing 40+/-1% Polypropylene and 60+/-1% Calcium Carbonate)</td><td>1000.000</td><td>M.T</td><td>39000000.00</td><td>750000.00 US\$</td></tr><tr><td></td><td></td><td></td><td></td><td>Total</td><td>39,000,000.00</td><td>750,000.00</td></tr><tr><td></td><td></td><td></td><td></td><td></td><td></td><td>Limiting Factor</td></tr></table>								Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)	1	39029000	63/0- PP COMPOUND (Containing 40+/-1% Polypropylene and 60+/-1% Calcium Carbonate)	1000.000	M.T	39000000.00	750000.00 US\$					Total	39,000,000.00	750,000.00						
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)																													
1	39029000	63/0- PP COMPOUND (Containing 40+/-1% Polypropylene and 60+/-1% Calcium Carbonate)	1000.000	M.T	39000000.00	750000.00 US\$																													
				Total	39,000,000.00	750,000.00																													
						Limiting Factor																													

Limiting Factor

35

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Learning Factor (Value/Qty/Value & Qty)
1	39021000	POLYPROPYLENE	400.000	M.T	29120000.00	560000.00 US\$	Value & Qty
2	28365000	CALCIUM CARBONATE	600.000	M.T	4524000.00	87000.00 US\$	Value & Qty
				Total	33,644,000.00	647,000.00	

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 10/87-ALC1/2011 dated 08.06.2011, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PP Compound (containing 40+/-1% Polypropylene and 60+/-1% Calcium Carbonate)	1 kg	1. Polypropylene Resin/Granules	0.400 kg
		2. Calcium Carbonate	0.600 kg

36

Case No.: 9/46/87-ALC1/2011	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:52/87-ALC1/2011 27.03.2012	Status: Deferred
HQ File :01/87/050/00372/AM12/	RLA File :02/24/040/00195/AM12/	Lic.No/Date:0210172682 19.01.2012	Defer Date:11.04.2012
Decision: A copy of application has been forwarded to D/o C&PC on 13.02.2012. Comments of D/o C&PC are awaited.			

37

Case No.: 1/44/87-ALC1/2011	Party Name:CHIRAG PACK (INDIA) PVT. LTD.	Meet No/Date:52/87-ALC1/2011 27.03.2012	Status: Deferred
HQ File :01/87/050/00350/AM12/	RLA File :03/94/040/00921/AM12/	Lic.No/Date:0310677985 20.01.2012	Defer Date:18.04.2012
Decision: A copy of application has been forwarded to D/o C&PC on 02.02.2012. Comments of D/o C&PC are awaited.			

38	Case No.:14/46/87-ALC1/2011	Party Name:DISEASE CONTROL TECHNOLOGIES PRIVATE LIMITED,	Meet No/Date:52/87-ALC1/2011 27.03.2012	Status: Deferred
	HQ File :01/87/050/00377/AM12/	RLA File :32/24/040/00052/AM12/	Lic.No/Date:3210052342 20.01.2012	Defer Date:18.04.2012
	Decision: A D/L No. 46011/08/2012-PC.II dated 30.01.2012 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

39	Case No.:16/46/87-ALC1/2011	Party Name:DIAB CORE MATERIALS PRIVATE LIMITED	Meet No/Date:52/87-ALC1/2011 27.03.2012	Status: Deferred
	HQ File :01/87/050/00379/AM12/	RLA File :04/24/040/00283/AM12/	Lic.No/Date:0410132997 20.01.2012	Defer Date:18.04.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 08.02.2012. Comments of D/o C&PC are awaited. Minutes recorded as per Case No. A – 253 also refer.			

40	Case No.:3/45/87-ALC1/2011	Party Name:ASHLAND INDIA PRIVATE LIMITED	Meet No/Date:52/87-ALC1/2011 27.03.2012	Status: Deferred
	HQ File :01/87/050/00354/AM12/	RLA File :03/94/040/00252/AM12/	Lic.No/Date:0310678502 24.01.2012	Defer Date:11.04.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 21.02.2012. Comments of D/o C&PC are awaited.			

41	Case No.:9/47/87-ALC1/2011	Party Name:PARAS LAMINATES PVT LTD	Meet No/Date:52/87-ALC1/2011 27.03.2012	Status: Deferred
	HQ File :01/87/050/00390/AM12/	RLA File :05/24/040/00278/AM11/	Lic.No/Date:0510315469 24.01.2012	Defer Date:11.04.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 16.02.2012. Comments of D/o C&PC are awaited.			

42	Case No.:13/47/87-ALC1/2011	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:52/87-ALC1/2011 27.03.2012	Status: Deferred
	HQ File :01/87/050/00394/AM12/	RLA File :05/24/040/00378/AM12/	Lic.No/Date:0510315553 24.01.2012	Defer Date:11.04.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 16.02.2012. Comments of D/o C&PC are awaited.			

43	Case No.:10/48/87-ALC1/2011	Party Name:POLYPLEX CORPORATION LTD.	Meet No/Date:52/87-ALC1/2011 27.03.2012	Status: Deferred
	HQ File :01/87/050/00409/AM12/	RLA File :05/24/040/00289/AM12/	Lic.No/Date:0510315546 24.01.2012	Defer Date:11.04.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 22.02.2012. Comments of D/o C&PC are awaited.			

Case No.:25/49/87-ALC1/2011	Party Name:GOVIND RUBBER LIMITED	Meet No/Date:52/87-ALC1/2011 27.03.2012	Status: Approved																													
HQ File :01/87/050/00434/AM12/	RLA File :30/24/040/00040/AM12/	Lic.No/Date:3010083005 24.01.2012	Defer Date:																													
Application: Request is for adhoc norms for following: <table><tr><th>Sl.No.</th><th>ITCHS Code</th><th>EXPORT ITEM</th><th>Qty</th><th>UOM</th><th>FOB/FOR (Rs.)</th><th>FOB (in Currency of realisation)</th></tr><tr><td>1</td><td>40132000</td><td>62/0- SPECIAL BUTYL BICYCLE TUBES (With/Without Sealing Solution 90000Kgs)</td><td>100000.000</td><td>K.G</td><td>46694991.00</td><td>952959.00 US\$</td></tr><tr><td></td><td></td><td></td><td></td><td>Total</td><td>46,694,991.00</td><td>952,959.00</td></tr></table> <table><tr><th>Sl.No.</th><th>ITCHS</th><th>IMPORT ITEM</th><th>Qty</th><th>UOM</th><th>CIF (Rs.)</th><th>CIF</th><th>Limiting Factor (Value/Qty/Value)</th></tr></table>				Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)	1	40132000	62/0- SPECIAL BUTYL BICYCLE TUBES (With/Without Sealing Solution 90000Kgs)	100000.000	K.G	46694991.00	952959.00 US\$					Total	46,694,991.00	952,959.00	Sl.No.	ITCHS	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF	Limiting Factor (Value/Qty/Value)
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)																										
1	40132000	62/0- SPECIAL BUTYL BICYCLE TUBES (With/Without Sealing Solution 90000Kgs)	100000.000	K.G	46694991.00	952959.00 US\$																										
				Total	46,694,991.00	952,959.00																										
Sl.No.	ITCHS	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF	Limiting Factor (Value/Qty/Value)																									

	Code					(Currency)	& Qty)
1	40023100	BUTYL RUBBER	77200.000	K.G	19670560.00	401440.00 US\$	Qty
2	28030000	CARBON BLACK	23800.000	K.G	1632680.00	33320.00 US\$	Qty
3	38120000	RUBBER CHEMICALS-ANTIOXIDANT & ACCELERATORS	2500.000	K.G	453250.00	9250.00 US\$	Qty
4	28170000	ZINC OXIDE	1500.000	K.G	183750.00	3750.00 US\$	Qty
5	35060000	BRASS SCRAP	3800.000	K.G	1024100.00	20900.00 US\$	Qty
6	32141000	CAULIKING COMPOUND & OTHER MASTICS (SEALING SOLUTION FOR CYCLE TUBES)	90000.000	K.G	17640000.00	360000.00 US\$	Qty
				Total	40,604,340.00	828,660.00	

Decision: According to the technical comments of DIPP dated 27.03.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Special Butyl Bicycle Tubes (with/without Sealing Solution 90000 Kgs.)	1 kg	1. Butyl Rubber	0.772 kg
		2. Carbon Black	0.238 kg
		3. Rubber Chemicals – Antioxidants & Accelerators	0.025 kg
		4. Zinc Oxide	0.015 kg
		5. Brass Scrap	0.038 kg
		6. Caulking Compound & other Mastics (Sealing Solution for Cycle Tubes)	Net to Net
Note: For Import Item at S. No. 3, viz. Rubber Chemicals – upto 7% of FOB value of exports.			

45	Case No.:6/47/87-ALC1/2011	Party Name:SRF LIMITED	Meet No/Date:52/87-ALC1/2011 27.03.2012	Status: Deferred
	HQ File :01/87/050/00387/AM12/	RLA File :04/24/040/00092/AM12/	Lic.No/Date:0410133175 27.01.2012	Defer Date:18.04.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 16.02.2012. Comments of D/o C&PC are awaited.			

46	Case No.:7/47/87-ALC1/2011	Party Name:SRF LIMITED	Meet No/Date:52/87-ALC1/2011 27.03.2012	Status: Deferred
	HQ File :01/87/050/00388/AM12/	RLA File :04/24/040/00094/AM12/	Lic.No/Date:0410133177 27.01.2012	Defer Date:18.04.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 16.02.2012. Comments of D/o C&PC are awaited.			

47	Case No.:7/45/87-ALC1/2011	Party Name:FINOTEX FIBRECAST PVT. LTD.	Meet No/Date:52/87-ALC1/2011 27.03.2012	Status: Deferred
	HQ File :01/87/050/00358/AM12/	RLA File :31/83/040/00205/AM12/	Lic.No/Date:3110052648 30.01.2012	Defer Date:11.04.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 22.02.2012. Comments of D/o C&PC are awaited.			

48	Case No.:8/45/87-ALC1/2011	Party Name:FINOTEX FIBRECAST PVT. LTD.	Meet No/Date:52/87-ALC1/2011 27.03.2012	Status: Deferred
	HQ File :01/87/050/00359/AM12/	RLA File :31/83/040/00216/AM12/	Lic.No/Date:3110052649 30.01.2012	Defer Date:11.04.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 22.02.2012. Comments of D/o C&PC are awaited.			

49	Case No.:17/47/87-ALC1/2011	Party Name:NARENDRA PLASTIC PVT LTD.,	Meet No/Date:52/87-ALC1/2011 27.03.2012	Status: Deferred
	HQ File :01/87/050/00398/AM12/	RLA File :03/95/040/00811/AM12/	Lic.No/Date:0310679230 30.01.2012	Defer Date:18.04.2012
Decision: A copy of application has been forwarded to D/o C&PC on 16.02.2012. Comments of D/o C&PC are awaited.				

50

Case No.:21/49/87-ALC1/2011	Party Name:ASHIRVAD PIPES PVT LTD.,	Meet No/Date:52/87-ALC1/2011 27.03.2012	Status: Approved				
HQ File :01/87/050/00430/AM12/	RLA File :07/24/040/00432/AM12/	Lic.No/Date:0710085906 01.02.2012	Defer Date:				
Application: Request is for adhoc norms for following:							
<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB (in Currency of realisation)</i>	
1	39172390	63/0- UPVC COLOUMN PIPES OF DIFFERENT TYPES AND SIZES- NET CONTENT OF PVC RESIN. 41.594 MT.	44.103	M.T	4905310.10	92118.50 US\$	
				Total	4,905,310.10	92,118.50	
<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39041090	P V C RESIN	41.594	M.T	2081987.67	39098.36 US\$	Value & Qty
				Total	2,081,987.67	39,098.36	
Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 46/87-ALC1/2011 dated 14.02.2012, following adhoc norms are approved :							
EXPORT ITEM				QTY	IMPORT ITEM		QTY

UPVC COLUMN/Drop/Riser Pipes for Submersible
Bore-Well Pumps (OD 33mm to 140mm)

1 kg

PVC Resin

0.943 kg

Case No.:22/49/87-ALC1/2011

Party Name:ASHIRVAD PIPES PVT LTD.,

Meet No/Date:52/87-ALC1/2011
27.03.2012

Status: Approved

HQ File :01/87/050/00431/AM12/

RLA File :07/24/040/00433/AM12/

Lic.No/Date:0710085905
01.02.2012

Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39172390	63/0- UPVC COLOUMN PIPES OF DIFFERENT TYPES AND SIZES - NET CONTENT OF PVC RESIN 41.407 MT.	43.905	M.T	5080822.10	95414.50 US\$
				Total	5,080,822.10	95,414.50

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	39034109	PVC RESIN	41.407	M.T	2072627.38	38922.58 US\$	Value & Qty
				Total	2,072,627.38	38,922.58	

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 46/87-ALC1/2011 dated 14.02.2012, following adhoc norms are **approved**:

	EXPORT ITEM	QTY	IMPORT ITEM	QTY
	UPVC COLUMN/Drop/Riser Pipes for Submersible Bore-Well Pumps (OD 33mm to 140mm)	1 kg	PVC Resin	0.943 kg

52	Case No.: 23/49/87-ALC1/2011	Party Name:ATUL LIMITED,	Meet No/Date:52/87-ALC1/2011 27.03.2012	Status: Deferred
	HQ File :01/87/050/00432/AM12/	RLA File :08/24/040/00148/AM12/	Lic.No/Date:0810108374 02.02.2012	Defer Date:18.04.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 02.03.2012. Comments of D/o C&PC are awaited.			

53	Case No.: 8/47/87-ALC1/2011	Party Name:VITALO PLASTICS SOLUTIONS INDIA PRIVATE LIMITED	Meet No/Date:52/87-ALC1/2011 27.03.2012	Status: Deferred
	HQ File :01/87/050/00389/AM12/	RLA File :04/24/040/00286/AM12/	Lic.No/Date:0410133412 03.02.2012	Defer Date:18.04.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 16.02.2012. Comments of D/o C&PC are awaited.			

54	Case No.: 17/49/87-ALC1/2011	Party Name:ALUDECOR LAMINATION PVT. LTD.,	Meet No/Date:52/87-ALC1/2011 27.03.2012	Status: Deferred
	HQ File :01/87/050/00426/AM12/	RLA File :02/24/040/00203/AM12/	Lic.No/Date:0210173621 03.02.2012	Defer Date:18.04.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 02.03.2012. Comments of D/o C&PC are awaited.			

	Case No.: 1/47/87-ALC1/2011	Party Name:TESA TAPES (INDIA)PVT. LTD.	Meet No/Date:52/87-ALC1/2011 27.03.2012	Status: Deferred
--	------------------------------------	--	--	-------------------------

55	HQ File :01/87/050/00382/AM12/	RLA File :03/95/040/00918/AM12/	Lic.No/Date:0310680373 06.02.2012	Defer Date:18.04.2012
Decision: A copy of application has been forwarded to D/o C&PC on 06.03.2012. Comments of D/o C&PC are awaited.				

56	Case No.:2/47/87-ALC1/2011	Party Name:TESA TAPES (INDIA)PVT. LTD.	Meet No/Date:52/87-ALC1/2011 27.03.2012	Status: Deferred
	HQ File :01/87/050/00383/AM12/	RLA File :03/95/040/00921/AM12/	Lic.No/Date:0310680383 06.02.2012	Defer Date:18.04.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 06.03.2012. Comments of D/o C&PC are awaited.			

57	Case No.:28/49/87-ALC1/2011	Party Name:RAJSHA CHEMICALS PVT.LTD,	Meet No/Date:52/87-ALC1/2011 27.03.2012	Status: Deferred
	HQ File :01/87/050/00437/AM12/	RLA File :34/24/040/00209/AM12/	Lic.No/Date:3410033124 06.02.2012	Defer Date:18.04.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 06.03.2012. Comments of D/o C&PC are awaited.			

58	Case No.:29/49/87-ALC1/2011	Party Name:RAJSHA CHEMICALS PVT.LTD,	Meet No/Date:52/87-ALC1/2011 27.03.2012	Status: Deferred
	HQ File :01/87/050/00438/AM12/	RLA File :34/24/040/00208/AM12/	Lic.No/Date:3410033123 06.02.2012	Defer Date:18.04.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 06.03.2012. Comments of D/o C&PC are awaited.			

59	Case No.:30/49/87-ALC1/2011	Party Name:RAJSHA CHEMICALS PVT.LTD,	Meet No/Date:52/87-ALC1/2011 27.03.2012	Status: Deferred
	HQ File :01/87/050/00439/AM12/	RLA File :34/24/040/00207/AM12/	Lic.No/Date:3410033122 06.02.2012	Defer Date:18.04.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 06.03.2012. Comments of D/o C&PC are awaited.			

60	Case No.:15/49/87-ALC1/2011	Party Name:SRF LIMITED	Meet No/Date:52/87-ALC1/2011 27.03.2012	Status: Deferred
	HQ File :01/87/050/00424/AM12/	RLA File :04/24/040/00100/AM12/	Lic.No/Date:0410133477 07.02.2012	Defer Date:11.04.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 05.03.2012. Comments of D/o C&PC are awaited.			

61	Case No.:16/49/87-ALC1/2011	Party Name:SRF LIMITED	Meet No/Date:52/87-ALC1/2011 27.03.2012	Status: Deferred
	HQ File :01/87/050/00425/AM12/	RLA File :04/24/040/00125/AM12/	Lic.No/Date:0410133475 07.02.2012	Defer Date:11.04.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 05.03.2012. Comments of D/o C&PC are awaited.			

Case No.:20/49/87-ALC1/2011	Party Name:SPERRY PLAST LTD.	Meet No/Date:52/87-ALC1/2011 27.03.2012	Status: Approved																																					
HQ File :01/87/050/00429/AM12/	RLA File :05/24/040/00404/AM12/	Lic.No/Date:0510317029 08.02.2012	Defer Date:																																					
Application: Request is for adhoc norms for following: <table><tr><th>Sl.No.</th><th>ITCHS Code</th><th>EXPORT ITEM</th><th>Qty</th><th>UOM</th><th>FOB/FOR (Rs.)</th><th>FOB (in Currency of realisation)</th></tr><tr><td>1</td><td>39039090</td><td>64/0- Thermoplastic Compounds / TPE Compounds (TPR)</td><td>250000.000</td><td>K.G</td><td>42691335.00</td><td>850425.00 US\$</td></tr><tr><td></td><td></td><td></td><td></td><td>Total</td><td>42,691,335.00</td><td>850,425.00</td></tr></table> <table><tr><th>Sl.No.</th><th>ITCHS Code</th><th>IMPORT ITEM</th><th>Qty</th><th>UOM</th><th>CIF (Rs.)</th><th>CIF (Currency)</th><th>Limiting Factor (Value/Qty/Value & Qty)</th></tr><tr><td></td><td></td><td>SRS Co-polymer / Styrene Butadiene Styrene Co-Polymer- 4452 . I.G-</td><td></td><td></td><td></td><td></td><td></td></tr></table>				Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)	1	39039090	64/0- Thermoplastic Compounds / TPE Compounds (TPR)	250000.000	K.G	42691335.00	850425.00 US\$					Total	42,691,335.00	850,425.00	Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)			SRS Co-polymer / Styrene Butadiene Styrene Co-Polymer- 4452 . I.G-					
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)																																		
1	39039090	64/0- Thermoplastic Compounds / TPE Compounds (TPR)	250000.000	K.G	42691335.00	850425.00 US\$																																		
				Total	42,691,335.00	850,425.00																																		
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)																																	
		SRS Co-polymer / Styrene Butadiene Styrene Co-Polymer- 4452 . I.G-																																						

1	40021930	SBS Co polymer / Styrene Butadiene Styrene Co Polymer 411S, 501S, 475, 484, 485, 487, CALPRENE411, 540, 501, 6120 TAIPOLE SEBS-6151, 6150 GLOBALPRENE-3546, 3411, KTR-401 P, KIBITON TPE PB-511, 5300, 5301, 5302, JSR RB-830, 820, KRATON G1650MU, G1650 EU , G1651 HU ENPRENE-611, 655, 684, 685, 687, 701	199000.000	K.G	29969400.00	597000.00 US\$	Value & Qty
2	39039090	Styrene Ethylene Butylene Styrene Co-Polymer EUOPRENE SOL TH-2312, 2315	27500.000	K.G	4141500.00	82500.00 US\$	Value & Qty
3	39039090	K-Resin, Styrene Butadiene Co-Polymer KR99HG, KR03, KR05, XK-43, XK-40, KRDEV027D, KIBITON Q RESIN PB-5903	20000.000	K.G	3012000.00	60000.00 US\$	Value & Qty
				Total	37,122,900.00	739,500.00	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/07/2011-PC.II dated 27.03.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Thermoplastic Compound/ TPE Compounds	1 kg	1. SBS Copolymer/ Styrene Butadiene Copolymer/ Styrene Butadiene Styrene Copolymer (4452, LG – 411S, 501S, 475, 484, 485, 487, Calprene-411, 540, 501, 6120, Taipol SEBS-6151, 6150 Globalprene 3546, 3411, KTR – 401P, Kibiton TPE PB-511, 5300, 5301, 5302 JSR RB-830, 820, Kraton G 1650MU, G 1650EU, Enprene 611, 655, 684, 685, 687, 701)	0.7960 kg
		2. Styrene Ethylene Butylene Styrene Copolymer (Europrene SOL TH 2312, 2315)	0.1100 kg
		3. K-Resin, Styrene Butadiene Copolymer-(KR99HG, KR03, KR05, XK-	0.0800 kg

		43, XK-40, KRDEV027D, KIBITON Q Resin PB-5903)	
--	--	---	--

63	Case No.: 3/47/87-ALC1/2011	Party Name:KULODAY TECHNOPACK PVT.LTD.,	Meet No/Date:52/87-ALC1/2011 27.03.2012	Status: Deferred
	HQ File :01/87/050/00384/AM12/	RLA File :03/94/040/00953/AM12/	Lic.No/Date:0310681067 09.02.2012	Defer Date:18.04.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 27.02.2012. Comments of D/o C&PC are awaited.			

64	Case No.: 4/47/87-ALC1/2011	Party Name:NILKAMAL LTD	Meet No/Date:52/87-ALC1/2011 27.03.2012	Status: Deferred
	HQ File :01/87/050/00385/AM12/	RLA File :03/95/040/00801/AM12/	Lic.No/Date:0310681301 10.02.2012	Defer Date:18.04.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 06.03.2012. Comments of D/o C&PC are awaited.			

Case No.:5/47/87-ALC1/2011	Party Name:ELANTAS BECK INDIA LTD.	Meet No/Date:52/87-ALC1/2011 27.03.2012	Status: Approved			
HQ File :01/87/050/00386/AM12/	RLA File :31/83/040/00224/AM12/	Lic.No/Date:3110052929 10.02.2012	Defer Date:			
Application: Request is for adhoc norms for following:						
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)

1	39079190	62/0- Unsaturated Polyester Resin Other - 50VT 28F	110000.000	K.G	24200000.00	489878.54 US\$
2	39079190	62/0- Unsaturated Polyester Resin Other - DOBECKAN F 2505/E	80000.000	K.G	18400000.00	372469.64 US\$
				Total	42,600,000.00	862,348.18

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	29171400	MALEIC ANHYDRIDE	17623.000	K.G	1467291.00	29228.90 US\$	Qty
2	29012990	DICYCLOPENTADIENE	8767.000	K.G	1042747.00	20771.85 US\$	Qty
3	29029090	VINYL TOLUENE	44077.000	K.G	6974744.00	138939.12 US\$	Qty
4	28399090	SILICA MICROCRYSTALINE IMSIL A-8	25905.000	K.G	1540570.00	30688.65 US\$	Qty
5	29173960	PURIFIED ISOPHTHALIC ACID	4411.000	K.G	353542.00	7042.67 US\$	Qty
6	29053990	NEOPENTYL GLYCOL	11504.000	K.G	1041112.00	20739.28 US\$	Qty
7	29173990	TETRA HYDROPHTHALIC ANHYDRIDE	7000.000	K.G	733040.00	14602.39 US\$	Qty
				Total	13,153,046.00	262,012.86	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/63/2010-PC.II dated 27.03.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
1. Unsaturated Polyester Resin Other 59VT 28F	1 kg	1. Maleic Anhydride	0.1189 kg
		2. Dicyclopentadiene	0.0797 kg
		3. Vinyl Toluene	0.3996 kg
		4. Silica Microcrystalline IMSIL A-8	0.2355 kg
		5. Purified Isophthalic Acid	0.0401 kg
2. Unsaturated Polyester Resin Other Dobeckan F 2505/E	1 kg	1. Neopentyl Glycol	0.1438 kg
		2. Maleic Anhydride	0.0567 kg
		3. Tetra Hydrophthalic Anhydride	0.0874 kg

66	Case No.: 19/49/87-ALC1/2011	Party Name:SRF LIMITED	Meet No/Date:52/87-ALC1/2011 27.03.2012	Status: Deferred
	HQ File :01/87/050/00428/AM12/	RLA File :04/24/040/00184/AM12/	Lic.No/Date:0410133637 10.02.2012	Defer Date:11.04.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 05.03.2012. Comments of D/o C&PC are awaited.			

67	Case No.: 27/49/87-ALC1/2011	Party Name:DISEASE CONTROL TECHNOLOGIES PRIVATE LIMITED,	Meet No/Date:52/87-ALC1/2011 27.03.2012	Status: Deferred
	HQ File :01/87/050/00436/AM12/	RLA File :32/24/040/00057/AM12/	Lic.No/Date:3210052905 10.02.2012	Defer Date:18.04.2012
	Decision: A D/L No. 46011/08/2012-PC.II dated 30.01.2012 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

68	Case No.: 18/49/87-ALC1/2011	Party Name:SRF LIMITED	Meet No/Date:52/87-ALC1/2011 27.03.2012	Status: Deferred
	HQ File :01/87/050/00427/AM12/	RLA File :04/24/040/00164/AM12/	Lic.No/Date:0410133751 14.02.2012	Defer Date:11.04.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 05.03.2012. Comments of D/o C&PC are awaited.			

69	Case No.: 1/49/87-ALC1/2011	Party Name:ORIENTAL CONTAINERS LIMITED	Meet No/Date:52/87-ALC1/2011 27.03.2012	Status: Deferred
	HQ File :01/87/050/00410/AM12/	RLA File :03/95/040/00945/AM12/	Lic.No/Date:0310682961 22.02.2012	Defer Date:18.04.2012

Decision: A copy of application has been forwarded to D/o C&PC on 06.03.2012. Comments of D/o C&PC are awaited.

70	Case No.:1/50/87-ALC1/2011	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:52/87-ALC1/2011 27.03.2012	Status: Deferred
	HQ File :01/87/050/00445/AM12/	RLA File :03/95/040/00958/AM12/	Lic.No/Date:0310684836 05.03.2012	Defer Date:18.04.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 20.03.2012. Comments of D/o C&PC are awaited.			

71	Case No.:1/52/87-ALC1/2011	Party Name:TESA TAPES (INDIA)PVT. LTD.	Meet No/Date:52/87-ALC1/2011 27.03.2012	Status: Deferred
	HQ File :01/87/050/00468/AM12/	RLA File :03/95/040/01066/AM12/	Lic.No/Date:0310686765 19.03.2012	Defer Date:11.04.2012
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to send an e-mail to RLA for sending the application expeditiously.			

Meeting ended with thanks to Chair and all participants.
